

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.05.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/31/10/AMR/2019	Under Liquidation	10 OF IBC	Nizam Deccan Sugars limited
	IA(IBC)/110/2023	60(5) of IBC	Mr. R. Ramakrishna Gupta, former Liquidator Vs. Nizam Deccan Sugars Ltd

ORDER

IA(IBC)/110/2023:

Present: Mr. Rajashekar Rao Salvaji, Ld. Counsel for the Applicant.

Mr. TVP Sai Vihari, Ld. Counsel for the Respondent.

It is stated by the Ld. Counsel for the Respondent, that an application to set aside the ex parte order dated 26.05.2023 has been filed. But it is not listed for today. In the meantime, Ld. Counsel for the Respondent is directed to file *status qua* of the Appeal before the Hon'ble Supreme Court. For hearing, list the matter on 04.06.2024.

Self

**SANJAY PURI
MEMBER (TECHNICAL)**

Self

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**